

ITEM NO.1501
(For Judgment)

COURT NO.1

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s).1489/2012

RAMGOPAL & ANR.

Appellant(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

([HEARD BY : HON'BLE THE CHIEF JUSTICE AND HON'BLE SURYA KANT, JJ.
])

WITH

CrI.A. No.1488/2012 (II-C)

Date : 29-09-2021 These appeals were called on for judgment today.

For Appellant(s)

Mr. R. Anand Padmanabhan, Adv.
Mr. Debarati Sadhu, Adv.
Mr. Shashi Bhushan Kumar, AOR

Mr. Rajesh Srivastava, AOR
Mr. Mahinder Singh Rajwat, Adv.

Ms. Mridula Ray Bharadwaj, AOR

For Respondent(s)

Mr. Shubhranshu Padhi, AOR

Mr. Pashupathi Nath Razdan, AOR
Mr. Mirza Kayesh Begg, Adv.
Ms. Maitreyee Jagat Joshi, Adv.
Mr. Prakhar Srivastav, Adv.

Hon'ble Mr. Justice Surya Kant pronounced the judgment of the Bench comprising Hon'ble the Chief Justice of India and His Lordship.

Both the Criminal Appeals are disposed of in terms of the signed reportable judgment.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)

(Signed reportable judgment is placed on the file)